
(2010) 09 RAJ CK 0068
In the Rajasthan High Court

Bajrang Lal Mathur

APPELLANT

Vs

State of Rajasthan and Others

RESPONDENT

Date of Decision : 16-09-2010

Acts Referred:

Citation : (2010) 09 RAJ CK 0068

Hon'ble Judges : Vineet Kothari, J

Bench : Single Bench

Judgement

Vineet Kothari, J.—The petitioner is present in person as the lawyers are observing strike.

2. The petitioner has approached this Court against his transfer from Government Secondary School, Mochiyon Ki Ghati, Jodhpur to Government Sr. Secondary School, Agolai, Jodhpur. He has filed a representation (Annex.3) dtd.3.9.2010 to the Dy. Director (Secondary Education), Jodhpur.

3. Considering the submissions made at the bar and in view of the fact that the petitioner has already represented to the competent authority, but the same has not been decided by the reasoned and speaking order, it is considered expedient to dispose of this writ petition by directing the respondents to decide the same by speaking order dealing with the relevant facts and circumstances of the case within a period of 3 weeks from today. It is only after such speaking order is passed and the same is adverse to the petitioner that the petitioner is free to avail his legal remedy.

4. For a period of four weeks, the operation of the impugned order dtd.30.8.2010 (Annex.1) qua the petitioner shall remain stayed.

5. With these observations, the present writ petition is disposed of. No order as to costs. A copy of this order be sent to the opposite party.

6. A copy of this order be supplied to the petitioner free of cost.